

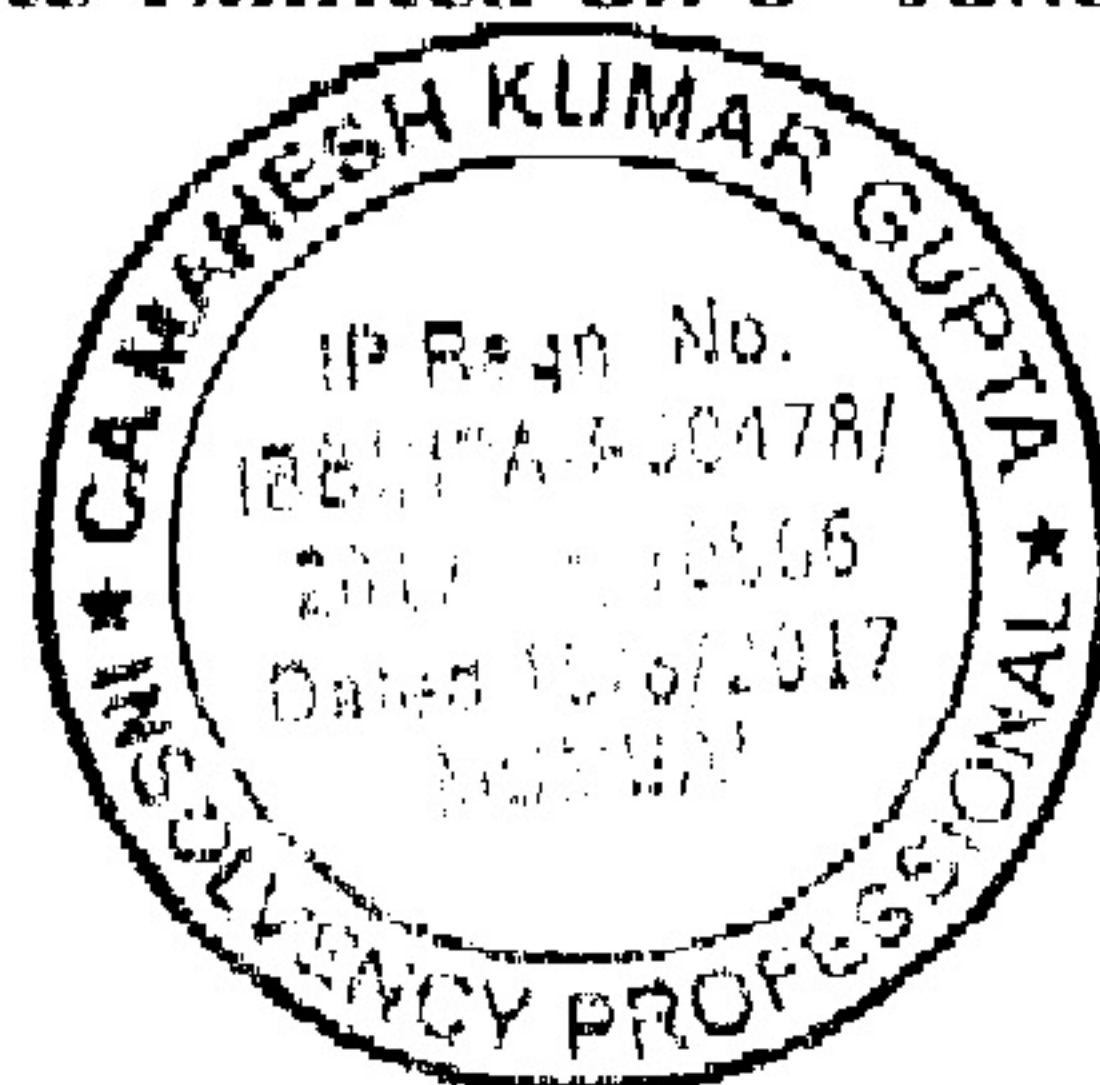
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS
OF DENOVO ENTERPRISES PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate debtor	Denovo Enterprises Private Limited
2.	Date of incorporation of Corporate debtor	08/02/2005
3.	Authority under which Corporate debtor is incorporated/registered	Registrar of Companies, Mumbai under Companies Act, 1956
4.	Corporate Identity No. of Corporate Debtor	U55100MH2005PTC151128
5.	Address of the registered office of Corporate Debtor	Registered Office 1 st Floor, Unit No 21, Navyug Industrial Estate, MIDC Cross Road, J. B. NAGAR, ANDHERI (EAST) MUMBAI 400059
6.	Date of closure of Insolvency Resolution Process	5 th June, 2022
7.	Liquidation commencement date of Corporate Debtor	6 th June, 2022 (Order was received by the Liquidator on 20 th June, 2022)
8.	Name and registration number of the Insolvency Professional acting as liquidator	Mahesh Kumar Gupta IBBI/IPA-001/IP-P00478/2017-2018/10866
9.	Address and e-mail of the liquidator, as registered with the Board	Office at 202, New Heera Panna Industrial Estate, Near Virwani Industrial Estate, Goregaon (East), Mumbai - 400063 Email - camkg59@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office at 202, New Heera Panna Industrial Estate, Near Virwani Industrial Estate, Goregaon (East), Mumbai - 400063 Email - liq.denovo@gmail.com , camkg59@gmail.com
11.	Last date for submission of claims	20 th July, 2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Denovo Enterprises Private Limited on 6th June, 2022 (Order was received by the Liquidator on 20th June, 2022).

M. K. Gupta

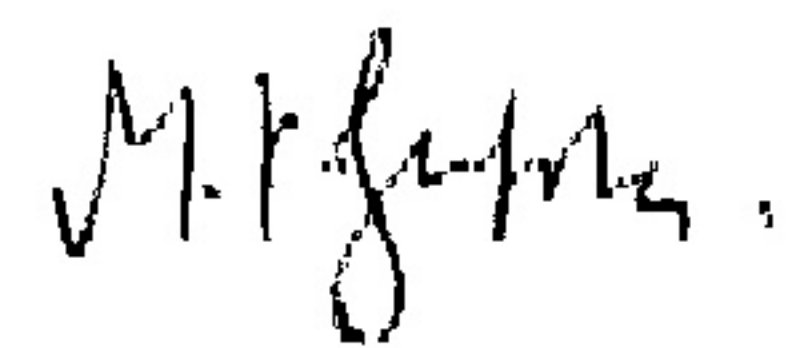


The stakeholders of **Denovo Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before **20th July, 2022**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 21st June, 2022
Place: Mumbai



Mahesh Kumar Gupta
Liquidator
Denovo Enterprises Private Limited
(In Liquidation)
IBBI/PA-001/IP-P00478/2017-2018/10866

